

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No.1564 of 2018

This the 23rd day of July, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Tushar Ranjan Mohanty,
Aged 59 years,
S/o Shri Rabi Narayan Mohanty,
SAG Officer of the Indian Statistical Service,
Deputy Director General,
Department of Empowerment of Persons with Disabilities,
Ministry of Social Justice and Empowerment

(under Repatriation to Ministry of Statistics and
Programme Implementation),,

Currently residing at :
G-31, HUDCO Place Extension,
New Delhi-110049.

....Applicant
(None)

VERSUS

Union of India through
The Secretary
Department of Empowerment of Persons with Disabilities,
Ministry of Social Justice and Empowerment,
Fifth Floor, Pt. Deen Dayal Antoday Bhawan,
CGO Complex, Lodhi Road,
New Delhi-110003.

.....Respondent
(By Advocate : Shri Kumar Onkareshwar)

ORDER (Oral)

Hon'ble Justice L. Narasimha Reddy, Chairman :

Applicant did not appear. We perused the record.

2. This OA is filed challenging the communication dated 11.4.2018 (Annexure A-1) issued by the respondent. The said communication, in turn, emerged on the basis of the Order

passed by this Tribunal in OA 1225/2018 dated 23.3.2018 wherein it was directed that earlier reply dated 12.1.2018 submitted by the applicant to the show cause notice shall be considered. In the impugned order, it was mentioned that the same was done and it was decided to proceed with the disciplinary inquiry.

3. During the course of hearing of this matter at the admission stage, the applicant, who appeared in person, stated that in the disciplinary proceedings chargesheet has already been issued. With that, the communication dated 11.4.2018 became redundant. Therefore, OA is dismissed as infructuous. There shall be no order as to costs.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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